## CENTRAL ADMINISTRATIVE TRIBUNAL

#### ERNAKULAM BENCH

O.A. No.33/95

Tuesday this the 21st day of February, 1995.

#### CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

N.Aithappa, Driver, Central Plantation Crops Research Institute, Kudlu P.O. Kasaragod.

.. Applicant

(By Advocate Mr.P.V.Mohanan)

vs.

- Union of India represented by the Secretary, Ministry of Defence, New Delhi.
- Controller of Defence Accounts(Pension), Allahabad.
- 3. The Director,
  Central Plantation Crops Research Institute,
  Kudlu P.O., Kasaragod.
- 4. The State Bank of India represented by its Manager, State Bank of India, Kasaragod Branch, Kasaragod. ..Respondents

(By Advocate Mr.MHJ David J,ACGSC(R1 & R2)

### ORDER

# CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a declaration that he is entitled to receive relief on Military pension. A consequential direction to respondents to pay the same is also sought. By judgment in Civil Appeal No.3543/90 and connected cases, a similar prayer has been declined by the Supreme Court. But counsel for applicant submits that a review application is being filed.

2. Following the decision of Supreme Court, we dismiss the appli-

cation. Applicant may seek review in the event of Supreme Court reviewing the judgement in C.A. No.3543/90 and connected cases. No costs.

Dated the 21st February, 1995

S.P.BISWAS ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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